## COURT-1

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

## IA No. 495 of 2017 in Appeal No. 195 of 2017 & IA No. 497 of 2017

Dated: 10<sup>th</sup> August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I. J. Kapoor, Technical Member

In the matter of:

Reliance Infrastructure Ltd. .... Appellant(s)

۷s.

Maharashtra Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. J. J. Bhatt, Sr. Adv.

Mr. Sanjay Sen, Sr. Adv. Ms. Anjali Chanduskar Mr. Hasan Murtaza Ms. Malvika Prasad

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1

Mr. S. Venkatesh for R-1

Mr. Harinder Toor a/w

Mr. R. Dubai

Mr. R. D. Patsute (Reps.) for R-3

Mr. C. S. Vaidyanathan, Sr. Adv.

Mr. Amit Kapur Mr. Abhishek Munot

Mr. Kunal Kaul for Tata Power

## <u>ORDER</u>

IA No. 497 of 2017 (for exemption from filing certified copy of the impugned order) is allowed.

We have heard learned counsel for the parties in I.A. No. 495 of 2017 for some time. List the application for further hearing on <u>30.08.2017</u>.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson